

CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

38. MA No. 060/00834/2016 in

O.A. No. 060/00127/2014

Jameet Singh Vs. Chandigarh Administration

22.09.2016

Present: Mr. Harish Chhabra, counsel for the applicant
Mr. Vinod Kumar, proxy counsel for the respondents

1. Learned counsel for the respondents has produced a copy of order dated 21.09.2016, which is taken on record. Based thereupon, he submitted that the instant execution application may be disposed of as infructuous as they have granted relief to the applicant subject to outcome of the Writ Petition in the Hon'ble High Court.
2. In view of the above, the MA stands disposed of as infructuous.

(SANJEEV KAUSHIK)
MEMBER (J)

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